

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce
Vs.

.... APPLICANT / PETITIONER

Sonear Industries Ltd. & Anr.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 26.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

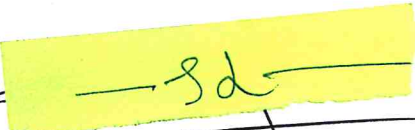
PRESENTS:

For the Petitioner(s):- Mr. Vipil Jain, Advocate

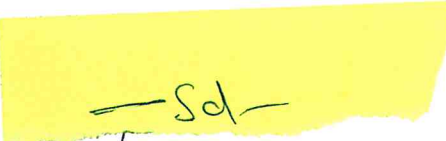
ORDER

Learned counsel for the respondent prays further time to file reply saying that the debtor is suffering from hepatitis. On the last occasion last opportunity was given to file reply within a week. Even today, no reply is filed. In the interest of the justice, one last opportunity is given for file reply within a week subject to cost of Rs. 5,000/- to be paid in Prime Minister Relief Fund.

List on 13th March 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**